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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

No. O.A. 1182 of 2018

Date of order: 1.10.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Chittaranjan Sarkar,
Son of Late Sanatan Sarkar,
Retired person under the respondent authority,
And residing at Vill. And Post – Amgachia,
Via. Joka, Dist. : 24-Parganas,
South, Pin No.: 711 104.

.. Applicant

- V E R S U S -

1. Union of India,
Through the Secretary,
Ministry of Human Resource Development,
Food & Nutrition Board,
Dept. Of Women & Child Development,
New Delhi – 110 001.
2. The Director Technical Advisor,
Ministry of Human Resource Development,
Food & Nutrition Board,
Dept. Of Women & Child Development,
Eastern Region, 8, Esplanade East,
Kolkata – 700 069.
3. The Deputy Technical Advisor,
Ministry of Human Resource Development,
Food & Nutrition Board,
Dept. Of Women & Child Development,
Eastern Region, 8, Esplanade East,
Kolkata – 700 069.

.. Respondents

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

[Signature]

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicant is present and heard. None appears for the respondents.

2. This Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"(a) To issue direction upon the respondents to consider the representation for financial upgradation forthwith.

(b) To issue further direction upon the respondents to give Rs. 3050-4590/- according to DOPT Circular, dtd. 06.1.2001 for financial upgradation forthwith.

(c) To issue further direction upon the respondents to give financial upgradation benefit according to DOPT circular, dtd. 06.1.2001 Rs. 3050-4590/- to the applicant forthwith.

(d) Any other order or orders or further order or orders as the Learned Tribunal deem fit and proper under the circumstances of the case.

(e) To produce Connected Departmental Record at the time of hearing."

3. Ld. Counsel for the applicant submits that the applicant superannuated on 31.12.2005 and that, on 27.10.2017, the PAO (Women & Child Development), New Delhi had directed the Pay & Accounts Office on the subject of revision of pension of pre-2016 pensioners/family pensioners (Annexure A-1 to the O.A.). Accordingly, the applicant's basic pension and reduced pension upon commutation have been revised.

4. Ld. Counsel for the applicant submits that the purpose of the applicant will be served if his representation dated 28.2.2018 (Annexure A-4 to the O.A.) which is pending with respondent No. 3, is directed to be disposed of in a time bound manner.

5. Hence, without entering into the merits of the original application, we direct the respondent No. 3, who is the Deputy Technical Advisor, Ministry of Human

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Resource Development, Food & Nutrition Board, Deptt. Of Women & Child Development, Eastern Region to examine the said representation, if received at his end, and to dispose of the same with a reasoned and speaking order and in accordance with law within a period of 4 weeks from the date of receipt of a copy of this order.

6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP

